[22 August, 2003]

1	2	3	4	5
28.	West Bengal	51700	51046	49737
2 9 .	A and N Islands	429	429	429
30.	Chandigarh	300	300	300
31.	Delhi	3842	3842 ⁻	3842
32.	Dadra and N Haveli	138	138	138
33.	Daman and Diu	87	87	87
34.	Lakshadweep	74	74	74
35.	Pondicherry	677	677	677
	All India	600391	601271	547346

Missionaries of Charity for copyright for their intellectual properties

3247. SHRI RISHANG KEISHING: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Missionaries of Charity have moved to Government to obtain a copyright for their intellectual properties including the original house logo designed by the mother;

(b) whether Government granted the same without objection; and

(c) if so, the progress of the process?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. VALLABHBHAI RAMJIBHAI KATHIRIA) (a) Missionaries of Charity had only applied for the registration of Copyright of an artistic work titled "Missionaries of Charity" in the prescribed format as provided under Section 45 of the Copyright Act, 1957.

(b) and (c) The application was duly processed and the particulars of the Artistic Work titled "Missionaries of Charity" were accordingly entered in the Register of Copyrights and the extracts thereof communicated to the applicant on 10th July, 2003.